

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 653/GT/2025

Date: 7th July 2025

To

The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for approval of 2024-29 tariff of Farakka Super Thermal Power Station Stage-I & II (1600 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **11.7.2025**:

Additional Capital Expenditure (ACE)

- a) *Justification for claiming tariff beyond useful life submission on extension of life as per the direction of the APTEL.*
- b) *Detailed justification and scope of work for the Additional Capital Expenditure items claimed in the year 2024-25.*
- c) *With regards to ACE in which multiple regulations are mentioned, specific regulation for the claim is to be provided along with technical justification and documentary evidence.*
- d) *The Petitioner has claimed ACE items proposed under Regulation 25(2)(c) of 2024 Tariff Regulations. Petitioner to submit certificate of obsolescence for existing asset by the OEM or in absence of the same, certificate from the competent authority regarding the obsolescence of the equipment, wherever applicable.*

O&M Expenses

- e) *Basis and computation of security requirement and estimated expenses as per second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*
- f) *Basis and computation of claimed Water charges for the 2024-29 tariff period as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

2. The Respondents shall file their replies by **16.7.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.7.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing on **22.7.2025**.

Yours sincerely,

Sd/
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties